



**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No. 64/2020
OA No. 2531/2019**

This the 08th Day of September, 2021

**Hon'ble Mr. A. K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Nanak Chand, (Aged about 63 years)
S/o Iae Sh. Yad Ram,
(Ex.) Conductor, DTC,
Batch No. 16097, Token No. 34236,
Sriniwaspuri Depot, New Delhi
R/o Village : Nanglaassu,
P.O. Resari, Via, Dayal Nagar,
Distt. Aligarh, U.P. Pin : 202141
Mobile : 8477023183.

...Applicant

(By Advocate : Mr. P.C. Mishra)

VERSUS

1. Sh. Subhash Chand
Depot Manager, D.T.C.
Delhi Transport Corporation
Sriniwaspuri, New Delhi-110065.

2. Sh. Manoj Kumar
Chairman
Delhi Transport Corporation
Govt. of NCT of Delhi,
DTC Headquarter
I.P. Estate, New Delh-110002

...Respondents

(By Advocate: Mr. Manish Garg)



ORDER (Oral)

Hon'ble Mr. R.N. Singh, Member (J):

The present CP has been filed alleging wilful defiance of the directions of this Tribunal in order dated 06.12.2019 in the aforesaid OA.

2. Pursuant to notice from this Tribunal, the respondents have filed counter reply. Learned counsel for the respondents submits that in compliance of directions of this Tribunal, the claim of the applicant has been considered and the respondents have passed a detailed and reasoned order dated 09.01.2020 (Annexure C-3).

3. Learned counsel for the respondents submits that by passing a speaking order dated 09.01.2020, respondents have informed that the applicant is not entitled for the relief sought by him.

4. At this stage, learned counsel for the petitioner submits that the CP may be closed with liberty to the applicant to challenge the order dated 09.01.2020 passed by the respondents.

5. In view of the aforesaid, the present CP is closed with liberty to the applicant to avail the remedies in



accordance with law. Notices issued to the respondents are discharged.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

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